

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION No. 1069  
TO BE ANSWERED ON 03<sup>RD</sup> DECEMBER 2021**

**DEATH CERTIFICATE FOR DECEASED COVID-19 PATIENTS**

**1069. SHRIMATI JYOTSNA CHARANDAS MAHANT:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state-

- (a) whether the Government has ascertained that the cause of death of persons due to global pandemic COVID-19 infection is recorded in their death certificates;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is aware that many family members of the deceased COVID-19 patients were deprived of insurance claim and benefits under other schemes due to non-mention of death due to corona in their death certificates;
- (d) whether the Government proposes to provide any benefit of the Government schemes to the dependents of the deceased persons; and
- (e) the number of persons benefitted under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (PMJAY) during the period from March, 2020 till date, State/UT-wise?

**Answer  
MINISTER OF STATE FOR HEALTH & FAMILY WELFARE  
(DR BHARATI PRAVIN PAWAR)**

(a) to (e)

Detailed guidelines for reporting and certifications of deaths due to COVID-19 have been issued by Union Health Ministry to all States/UTs. ICMR on 10<sup>th</sup> May 2020 issued 'Guidance for appropriate recording of COVID-19 related deaths in India'

(Available at:  
[https://www.icmr.gov.in/pdf/covid/techdoc/Guidance\\_appropriate\\_recording\\_of\\_related\\_deaths\\_India.pdf](https://www.icmr.gov.in/pdf/covid/techdoc/Guidance_appropriate_recording_of_related_deaths_India.pdf)).

Further, Government of India through National Disaster Management Authority (NDMA) has issued 'Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19'. NDMA has recommended an amount of Rs. 50,000/- per deceased person including those involved in relief operations or associated in preparedness activities, subject to cause of death being certified as COVID-19. The ex-gratia assistance shall be provided by States from State Disaster Response Funds. All States have been advised to constitute Grievance Redressal for redressal of issues related to payment of ex-gratia in case of any dispute.

In addition to the above, life insurance cover of Rs. 50 lakhs is being provided to health professionals, including front line workers and ASHAs, involved across the country in COVID-19 management, under the Pradhan Mantri Garib Kalyan Yojana.

In order to provide comprehensive support for children who have lost both their parents due to COVID 19 pandemic, the Ministry of Women and Child Development under PM CARES for Children Scheme provides for health insurance, empowers such children through education and equips them for self-sufficient existence with financial support on reaching 23 years of age.

National Health Authority (NHA) is collaborating with the Ministry of Women and Child Development to extend the benefits of Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) to children under the age of 18 who have been orphaned due to COVID-19. The costs related to extending the benefits of AB PM-JAY to such children shall be borne by the Prime Minister's Citizen Assistance and Relief in Emergency Situations (PM-CARES) Fund.

As of 30<sup>th</sup> November 2021, 1.59 Crore hospital admissions have been authorized under AB PM-JAY from March 2020 till date. State / UT details under **Annexure – I**. The National Health Authority (NHA) has been providing necessary support to States/UTs for ensuring free COVID-19 testing and treatment to all eligible beneficiaries under AB-PMJAY.

When COVID-19 pandemic started, initially existing treatment packages were used for providing Covid related treatment. Later, special packages for treatment and testing of COVID-19 were introduced. Many State Governments decided to make COVID-19 testing & treatment free for all residents. While some of them used Ayushman Bharat PMJAY ecosystem including the NHA's IT platform, others made it free but without recording the transaction on NHA's IT platform. Therefore, COVID-19 treatments have been captured in both general and COVID-19 specific packages of AB PM-JAY.

As of 14<sup>th</sup> November, a total of 8.3 Lakh hospital admissions have been authorized towards COVID-19 treatment under AB PM-JAY from March 2020. The State / UT details can be found under **Annexure – II**.

**Authorized hospitals admissions under AB PM-JAY from March 2020 till date**

<b>State / UT</b>	<b>Authorized Hospital Admissions</b>
Andaman and Nicobar Islands	923
Andhra Pradesh	5,46,917
Arunachal Pradesh	157
Assam	2,00,848
Bihar	1,59,672
Chandigarh	10,991
Chhattisgarh	10,81,238
DNH and DD	35,120
Goa	256
Gujarat	12,61,088
Haryana	2,62,959
Himachal Pradesh	61,689
Jammu and Kashmir	2,16,860
Ladakh	1,651
Jharkhand	5,08,683
Karnataka	13,99,322
Kerala	22,19,722
Lakshadweep	12
Madhya Pradesh	9,44,187
Maharashtra	2,31,140
Manipur	32,395
Meghalaya	2,29,271
Mizoram	27,842
Nagaland	11,952
Puducherry	9,649
Punjab	8,23,577
Rajasthan	4,92,107
Sikkim	4,011
Tamil Nadu	42,11,854
Telangana	4
Tripura	64,406
Uttar Pradesh	6,14,128
Uttarakhand	2,41,531
<b>Total</b>	<b>1,59,06,162</b>

**Authorized hospitals admissions for treatment of COVID-19 under AB PM-JAY from  
March 2020**

State / UT	Authorized hospital admissions
Andaman and Nicobar Islands	7
Andhra Pradesh	2,00,945
Assam	1,028
Bihar	22
Chandigarh	7
Chhattisgarh	43,964
DNH and DD	4
Goa	1
Haryana	719
Himachal Pradesh	52
Jammu and Kashmir	729
Jharkhand	1,495
Karnataka	1,82,070
Kerala	1,33,591
Madhya Pradesh	18,352
Maharashtra	1,82,991
Manipur	732
Meghalaya	3,932
Mizoram	416
Nagaland	12
Puducherry	349
Rajasthan	23,761
Sikkim	32
Tamil Nadu	31,076
Tripura	54
Uttar Pradesh	1,421
Uttarakhand	2,801
<b>Total</b>	<b>8,29,826</b>

Note:-

1. Data as of 14<sup>th</sup> November 2021
2. Data for Andhra Pradesh, Tamil Nadu, Maharashtra, Karnataka and Rajasthan sourced from the State